

has been asked to accept some changes in design and in the conditions of contract and his reply is awaited.

(b) to (d). Do not arise.

12.00 hrs.

#### QUESTION OF PRIVILEGE

##### APOLOGY BY THE EDITOR AND PUBLISHER OF THE HINDUSTAN TIMES

**Mr. Speaker:** On the 10th November, 1966, Shri K. D. Malaviya had raised a question of privilege against the Editor and Publisher of *The Hindustan Times* for having published in its issue dated the 9th November, 1966 certain remarks which had been expunged by me on the previous day. I had then informed the House that the Editor had come to me and had expressed his regret but I had told him that that was not enough and that he should write a letter which I could read to the House.

I received the following letter dated the 10th November 1966, from the Editor of *The Hindustan Times*:

"The report of the Lok Sabha proceedings in *The Hindustan Times* dated Nov. 9, 1966, contains a sentence which you had ordered to be expunged from the records. On inquiry, I am told by the Special Correspondent who covered the proceedings that he missed hearing your decision on the point owing to the uproar which was prevailing in the House. The publication of the expunged remarks, I assure you, was a genuine mistake which I sincerely regret".

Does Shri Malaviya want to say anything?

**Shri K. D. Malaviya (Basti):** I do not wish to pursue this matter except to say that this statement has certainly disappointed me. It is too general a statement. In the front

page of *The Hindustan Times* they had referred to me specifically. All that I can say is, as I said the other day, that they are angry with me because of my views. I thought they would make a special reference to me in their apology and also agree to publish the apology in the same manner as they had done in the case of the expunged portion in the front page of their paper, and to do so not once but more than once.

I also have a feeling that this would not have been done by our able journalist-correspondents, but for the fact of a system under which they are made to work. They are being compelled to pass garbled news, and they also become careless. I hope this will not be repeated.

I would suggest that, if you so wish, they modify the statement that they have made by making a specific reference to me and by also publishing it in the front page at least twice.

**Shri Ranga (Chittoor):** I am all in support of maintaining our rights and privileges here. I am sorry that my hon. friend, Shri K. D. Malaviya, came to be hurt by whatever was done by that paper that day. But I do not see the reason why we should ask the paper to publish it not once but twice. It is something like the village teacher asking erring boys to catch their own ears in expiration and stoop not once but four times. We should not take these things too far.

**Shri K. D. Malaviya:** I am not at all particular, but this House has insisted on repeated publications in the past on another occasion.

**Mr. Speaker:** Shri Malaviya is correct in this respect that sometimes we have asked them to publish the apology more than once. But the House should be content if this regret is published once, on the front page.

**Shri Ranga:** That is all-once.

**Shri K. D. Malaviya:** What about the specific reference?

**Mr. Speaker:** Yes. I agree that it should state that it was in respect of Shri K. D. Malaviya that that statement was made.

**श्री मधु लिमये (मुंगेर) :** अध्यक्ष महोदय, एक विशेषाधिकार का प्रश्न और उठ गया है। कल मनीराम बागरी की जमानत देने के लिए... (व्यवधान)... एक सेकेंड सुन लीजिए, कल काशीराम गुप्त और मोर्य साहब जमानत देने के लिए तैयार थे, मैजिस्ट्रेट ने इनका अपमान किया है...

**अध्यक्ष महोदय :** मैं इस वक्त उसको नहीं ले सकता... (व्यवधान) आपने मुझे लिखा है, मुझे देखने दीजिये... (व्यवधान)... आर्डर, आर्डर। इस तरह से नहीं उठया जा सकता।

**श्री मोर्य (अलीगढ़) :** अध्यक्ष महोदय, ...

**अध्यक्ष महोदय :** मिस्टर मोर्य, मेरे पास वह आया है। मैं देखूंगा। सबालों के घंटे में कोई चीज मुझे लिखी जाय तो मैं कैसे देख सकता हूँ? (व्यवधान)

**श्री मोर्य :** मैजिस्ट्रेट हम लोगों के बयान का यकीन नहीं करते। कहते हैं कि आप झूठ भी बोल सकते हैं, आप तीन महीने के बाद मेम्बर आफ दि पार्लियामेंट नहीं भी रह सकते... (व्यवधान)

**Mr. Speaker:** That is not required here.

12.06 hrs.

#### PAPERS LAID ON THE TABLE

##### INDIAN TOURISM CORPORATION AMALGAMATION ORDER

**The Minister of Law (Shri G. S. Pathak):** I beg to lay on the Table a copy of the Indian Tourism Corporation Amalgamation Order, 1966, published in Notification No. S.O. 2852 in Gazette of India dated the 1st Octo-

ber, 1966, under sub-section (5) of section 396 of the Companies Act, 1956. [Placed in Library. See No. LT-7365/66].

##### STATEMENT *re* CHIEF MINISTER'S CONFERENCE

**The Minister of Food, Agriculture, Community Development and Cooperation (Shri C. Subramaniam):** I beg to lay on the Table a statement regarding the conclusions reached at the Chief Ministers' Conference, held in New Delhi on the 16th November, 1966. [Placed in Library. See No. LT-7366/66].

##### NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

**The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon):** I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (1) The Madhya Pradesh Rice Procurement (Levy) Second Amendment Order, 1966, published in Notification No. G.S.R. 1725 in Gazette of India dated the 8th November, 1966.
- (2) The Roller Mills Wheat Products (Price Control) Amendment Order, 1966, published in Notification No. G.S.R. 1757 in Gazette of India dated the 10th November, 1966.
- (3) The Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control Amendment Order, 1966, published in Notification No. G.S.R. 1758 in Gazette of India dated the 10th November, 1966.

[Placed in Library. See No. LT-7367/66].

##### NOTIFICATION UNDER COMPANIES ACT

**The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman):** I beg to lay on the Table a